

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject:- Acceptance of challans manually.

ORDER

No: 226 of 2026/RG

Dated: 16 .01.2026

In continuation to High Court Order No. 619 of 2025/RG/GS dated 25.04.2025, Order No. 1147 of 2025/RG/GS dated 13.08.2025, Order No. 1816 of 2025/RG/GS dated 06.12.2025 and order No. 123 of 2026 dated 30.01.2026, the arrangement of acceptance of challans manually from Anti Corruption Bureau, J&K is extended till 31.03.2026, under the same terms and conditions as stipulated in earlier orders.

By Order.



(M.K Sharma)

Registrar General

Dated:- 16 .01.2026

No:- 6676-106 /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr./Ms. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
4. Registrar Rules, High Court of J&K and Ladakh, Jammu
5. Registrar Computers (IT), High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
7. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and with the request to circulate the same amongst all the Judicial Officers working under their respective jurisdiction;
8. Inspector General of Police, Crime Branch, J&K, Jammu;
9. Director Anti Corruption Bureau, J&K, Srinagar/Jammu;
10. CPC e-Courts, High Court of J&K and Ladakh, Jammu;
..... for information and necessary action.
11. Incharge NIC, High Court of J&K and Ladakh for information and with the request to upload the same on official website of the High Court of J&K and Ladakh.
12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
13. Order file.



Registrar General